

Central Administrative Tribunal  
Principal Bench, New Delhi.

O.A.No.1635/96

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR(J), CHAIRMAN  
HON'BLE MR. R.K. AHOOJA, MEMBER(A).

New Delhi, this 18th day of September, 1996.

1. Sh. P.D. Meena, S/o late Sh. C.R. Meena	Presently working as Superintendents of Police in CBI
2. Sh. Harbhajan Ram, S/o late Sh. Shanta Ram	
3. Sh. Gauri Prasad, S/o late Sh. L. Prasad	.... Applicants

(through Shri M.R. Bhardwaj, advocate)

versus

1. Union of India, through Secretary, Deptt. of Personnel & Training, North Block, New Delhi.	
2. Director, Central Bureau of Investigation, C.G.O. Complex, Lodhi Road, New Delhi.	.... Respondents

(through Shri M.M. Sudan, advocate)

The application having been heard on 18.09.96 the  
Tribunal on the same day delivered the following:

ORDER

Chettur Sankaran Nair(J), Chairman

Applicants challenge Annexure A-1 order and  
seek a direction to respondents to fill up the vacancies  
of Superintendent of Police reserved for members of the  
Scheduled Castes and Scheduled Tribes from the feeder  
cadre in accordance with the roster. Other reliefs are  
also claimed.

2. Standing counsel for respondents submits  
that reversion will not be effected on the basis of the  
impugned classification as it has been withdrawn. He

(5)

submits further that proposals relating to the modalities of filling up the posts in question are under consideration. We record the submission.

3. If applicants are aggrieved by the outcome of further proceedings, it will be open to them to seek appropriate remedies. We dispose of the original application as aforesaid. Parties to bear their costs.

Dated 18th September, 1996.

R.K. Ahuja  
(R.K. Ahuja)

Member(A)

Sankaranair  
(Chettur Sankaran Nair(J))

Chairman

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